

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT**

**THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS**

**Friday, the 23<sup>rd</sup> day of February 2024 / 4th Phalguna, 1945**

**BAIL APPL. NO. 3273 OF 2022**

**CRIME NO.123/2022 OF OTTAPALAM POLICE STATION, PALAKKAD**

**PETITIONERS/ACCUSED:**

1. ANOOP, [REDACTED]
2. DR. JANKI SANKARAN, [REDACTED]

**RESPONDENTS/STATE:**

1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, PIN - 682031
2. ADDL.R2 STATE OF KERALA, REPRESENTED BY THE SECRETARY, DEPARTMENT OF EDUCATION, THIRUVANAHAPURAM. (ARE SUO MOTU IMPEADED AS PER ORDER DATED 08/06/2022)
3. ADDL.R3 CENTRAL BOARD OF SECONDARY EDUCATION, REPRESENTED BY ITS DIRECTOR=GENERAL, NEW DELHI (ARE SUO MOTU IMPEADED AS PER ORDER DATED 08/06/2022)
4. ADDL.R4 KERALA STATE LEGAL SERVICES AUTHORITY, MEMBER SECRETARY, HIGH COURT OF KERALA, ERNAKULAM, (ARE SUO MOTU IMPEADED AS PER ORDER DATED 08/06/2022)
5. ADDL.R5 DIL SE, MANASSERY MURI, MUDAMUELI P.O, KOCHI 682507 REP BY ITS TRUSTEE DR.JANKI SANKARAN, RESIDING AT 50/465B, MANIMALA CROSS ROAD, EDAPPALLY, (ARE IMPEADED AS PER ORDER DATED 27/06/2022 IN CRL.M.A.NO.1/2022 IN B.A.NO.3273.)
6. ADDL.R6 PARVATI NAMBIAR, AGED 21 YEARS, D/O RAMAKRISHNAN P, SOUPARNIKA, RARISHAN ROAD P.O, ERANHIPALAM, PIN-673006 (ARE IMPEADED AS PER ORDER DATED 27/06/2022 IN CRL.M.A.NO.2/2022 IN B.A.NO.3273/2022)
7. NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, (NCERT) SRI AUROBINDO MARG, NEW DELHI-110016, REPRESENTED BY ITS DIRECTOR, ( IS SUO MOTU IMPEADED AS ADDITIONAL RESPONDENT 7 AS PER ORDER DTD 30-05-23)
8. STATE COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING VIDYA BHAVAN , POOJAPURA P.O THIRUVANANTHAPURAM, 695012 (IS SUO MOTU IMPEADED AS ADDITIONAL RESPONDENT 8 AS PER ORDER DATED 30-05-23)

This Bail application again coming on for orders upon perusing the petition and this Court's final order dated 24.11.2023, upon hearing the arguments of M/S NIREESH MATHEW, RASHMI & B.MEERA, Advocates for the petitioner and PUBLIC PROSECUTOR for R1 & R2, SRI. NIRMAL S, STANDING COUNSEL for R3, SMT. A.PARVATHI MENON, Advocate for R4, SMT. K.V.RASHMI, Advocate for R5, SRI. MANU S. DSG, for R7 and of SRI P.C SASIDHARAN, Advocate for R8, the court passed the following:

**BECHU KURIAN THOMAS, J.**

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**B.A.No.3273 of 2022**  
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**Dated this the 23<sup>rd</sup> day of February, 2024**

**ORDER**

Sri.T.P.Hood, the learned Special Government Pleader appearing on behalf of the State handed over a copy of Part I of the textbook for STD VII which is about to be rolled out for the coming academic year in the schools following the Kerala syllabus for its curriculum, incorporating sexual awareness programme.

2. Sri.Nirmal S., the learned Standing Counsel for the CBSE pointed out that the CBSE has also come out with four manuals which will be released by the end of March, 2024 to enable commencement of such sessions from the next academic year. He has undertaken to provide a copy in a sealed cover to the Court for perusal.

3. Smt.A.Parvathy Menon, the learned counsel for the Victim Right Centre pointed out that the Union Territory of Lakshadweep also ought to be brought into the purview of the aforesaid programme to identify whether these programmes will be implemented in that island. The submission has merit. Therefore, "The Lakshadweep Administration, The Union Territory of Lakshadweep, Represented by the District Collector" shall stand impleaded as an additional respondent. A notice of hearing of the next posting of this case shall be informed to the learned Standing Counsel for the Union Territory of Lakshadweep.

4. Registry to show the name of Sri.V.Sajith Kumar, the learned Standing Counsel for the Union Territory of Lakshadweep in the cause list.

Post on 11.03.2024.

Sd/-

**BECHU KURIAN THOMAS, JUDGE**

RKM

